

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH – COURT NO. 1

Excise Appeal No. 648 of 2010

(Arising out of Order-in-Original No.06/ST/Denovo/Pr.Commr./2023 dated 22.03.2023 passed by Commissioner of Central Goods and Service Tax & Central Excise, Ranchi)

M/s. Cheviot Company

24, Park Street, Magma House, 9th Floor, Kolkata-700016.

: Appellant

VERSUS

Commissioner of Central Excise, Kolkata

169, A.J.C. Bose Road, Bamboovilla, 5th Floor, Kolkata-700014.

: Respondent

APPEARANCE:

None for the Appellant

Shri S.K.Dikshit, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE SHRI RAJEEV TANDON, MEMBER (TECHNICAL)

FINAL ORDER NO.77587 / 2024

DATE OF HEARING :21.11.2024

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Order : [Per Shri Ashok Jindal]

The appellant has filed a copy of Form No. SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No. 2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal filed by the appellant is dismissed as withdrawn.

(Pronounced in the open court)

(ASHOK JINDAL)
MEMBER (JUDICIAL)

(RAJEEV TANDON)
MEMBER (TECHNICAL)